

*

ITEM NO.113

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)
28092-28093/2014

No(s).

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(with office report)

Respondent(s)

Date : 17/03/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 1 & 3 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

nama Ld.counsel for the respondent No.2 has filed the vakalat which is defective. Ld.counsel shall within a period of four weeks rectify the defects whatever have been found in the said vakalatnama and he shall file the counter affidavit also within the same period.

Signature Not Verified

List again on 07.07.2015.

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.03.18
16:00:57 IST
Reason:

(M K HANJURA)
Registrar

SB